

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Contempt Petition No. 106 of 2006  
In  
Original Application No. 120 of 2002**

**Friday this the 04<sup>th</sup> day of April, 2008**

**Hon'ble Mr. Ashok S. Karamadi, Member (J)  
Hon'ble Mr. K.S. Menon, Member (A)**

Smt. Geeta Devi Wife of Late Sudama, Resident of Mohalla-Noniya Harijan Colony, City Bada, District-Banda.

**Applicant**

**By Advocates S/Sri A.K. Srivastava & P.K. Rao**

**Versus**

1. Sri Panti, Chief Medical Officer, North Eastern Railway, Varanasi.
2. Dr. R.S. Agrawal, Chief Medical Superintendent, North Eastern Railway, Varanasi Division, Varanasi.

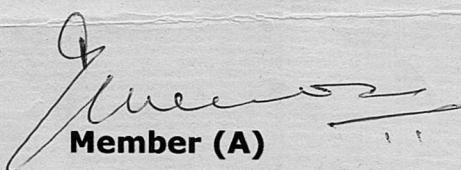
**Respondents**

**By Advocate Sri P.N. Rai**

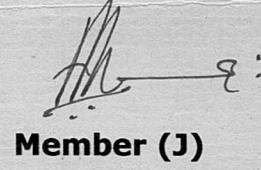
**O R D E R**

**By Ashok S. Karamadi, Member (J)**

Learned counsel for the respondents submits that the Order dated 05.04.2002 passed by this Tribunal has been complied with. Learned counsel for the applicant also fairly conceded that the Order of this Tribunal has been complied with as respondents have considered the representation of the applicant, therefore, no grievance subsists in this Contempt Petition. However, he submits that if any grievance of the applicant remains undecided by the respondents, in that event the applicant may be given a liberty to agitate his grievance. Having regard to the submissions made by the Counsel for the parties, the contempt petition is dismissed and notices issued to the respondents are discharged. However, liberty is given to the applicant to agitate his matter in accordance with law.



Member (A)



Member (J)

/M.M/